
(2022) 05 P&H CK 0130

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 11868 Of 2022

Kewal Krishan

APPELLANT

Vs

Punjab State Power Corporation Ltd. And Others

RESPONDENT

Date of Decision : 30-05-2022

Acts Referred:

Citation : (2022) 05 P&H CK 0130

Hon'ble Judges : Anupinder Singh Grewal, J

Bench : Single Bench

Advocate : Kanwaljeet Singh, T.P.S. Chawla

Final Decision : Disposed Of

Judgement

Anupinder Singh Grewal, J

The petitioner is seeking direction to the respondents to consider his case for promotion to the post of Assistant Engineer.

Learned counsel for the petitioner contends that the petitioner is entitled for promotion to the post of Assistant Engineer as per the policy of the respondents. He also contends that he has sent a legal notice (Annexure P6) in this regard to the respondents on 18.04.2022, but no action has been taken thereon. He further contends that the petitioner is retiring on 31.07.2022 and, therefore, respondent No. 1 may be directed to consider and decide the legal notice (Annexure P6) within a time bound manner.

Issue notice to the respondents.

At the asking of the court, Mr. T.P.S. Chawla, DAG, Punjab, accepts notice on behalf of the respondents.

Heard. Without expressing anything on the merits of the case, the petition is disposed of with a direction to respondent No. 1 to consider and decide the legal notice (Annexure P6), in accordance with law, within a period of two months

from the date of receipt of certified copy of this order.